

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/S MIR REALTORS PRIVATE LIMITED**

Sl.No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	MIR REALTORS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	15-11-2004
3.	Authority under which corporate debtor is incorporated / registered	RoC-Ernakulam, Kerala
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101KL2004PTC017590
5.	Address of the registered office and principal office (if any) of corporate debtor	41/2030, M M BUILDINGS, 1 ST FLOOR, KALABHAVAN ROAD, COCHIN-682018
6.	Date of closure of Insolvency Resolution Process	24-04-2023
7.	Liquidation Commencement Date of Corporate Debtor	21-06-2023 (Date of Receipt of Order 23-06-2023)
8.	Name, and Registration Number of the Insolvency Professional acting as liquidator	ANNIE ABRAHAM (Reg. No. IBB/PA-001/IP-P-02405/2021-2022/13758) (AFA No. AA1/13758/02/131123/104786)
9.	Address and e-mail of the liquidator, as registered with the Board	Ann Villa, Fathima Church Lane, Elamkulam, Kadavanthra P.O., Ernakulam-682020. abrahamannies@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Annie Abraham, Saju & Co, Chartered Accountants, Second Floor, Pine Gardens, VRM Road, Ravipuram-682016. liquidator.mirrealtors@gmail.com
11.	Last Date for submission of claims	23-07-2023

Notice is hereby given that the National Company Law Tribunal Kochi Bench has ordered the commencement of liquidation of the M/s MIR REALTORS PRIVATE LIMITED on 21-06-2023 (Date of Receipt of Order 23-06-2023).

The stakeholders of M/s MIR REALTORS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 23-07-2023 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

Annie Abraham,
Reg. No. IBB/PA-001/IP-P-02405/2021-2022/13758,
AFA No. AA1/13758/02/131123/104786,
Liquidator of M/s MIR REALTORS PRIVATE LIMITED

Date: 26-06-2023
Place: Kochi

Annie Abraham

